

(b) if so, the reaction of the Government thereto ;

(c) whether any mix of Governmental and trading community has emerged to protect consumer against adulteration and short weights; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) Yes, Madam. Federation of Indian Chambers of Commerce and Industry has suggested its nomination on the Consumer Protection Council.

(b) to (d) Government has suggested to FICCI to evolve a proper Code of Conduct to inculcate self-discipline in trade and industry.

Allocation for Sports in Seventh Plan

1087. SHRI BRAJAMOHAN MOHANTY : Will the Minister of SPORTS be pleased to state :

(a) the proposed allocation for sports in the Seventh Plan and whether the draft proposal of Seventh Plan on sports has taken note of mass participation in the sports and games in rural areas; and

(b) if so, details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) and (b) The Seventh Plan Working Group on Sports, Physical Education and Youth Services has recommended an allocation of Rs. 541 crores in the Central Sector for promotion of sports and physical education during the Seventh Five Year Plan period (1985-1990). The actual allocation for the Seventh Plan will, however,

be finalised, in consultation with the Planning Commission, in due course.

The main thrust in the Seventh Plan proposals is on broadbasing of sports and physical education programmes at the grass-root level covering *inter-alia* rural areas as well. Some of the schemes which specially cater to rural areas are, rural sports tournaments, development of physical facilities for sports and games from Taluqa level upwards, rural sports centres.

Assistance to Farmers to Purchase Implements and Farm Inputs

1088. SHRI CHIRANJI LAL SHARMA : Will the Minister of AGRICULTURE be pleased to state :

(a) the nature and details of assistance to be given in coming year to the farmers for purchase of implements and other farm inputs; and

(b) the nature and details of loan to be given for farm inputs during coming year ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The nature and details of assistance to farmers for purchase of implements and other farm inputs in 1984-85 is given in the statement laid on the table of the House. [Placed in library See. No. LT. 8494/84].

(b) Loans are available through the cooperative and commercial banking systems for purchase of farm inputs by farmers. In the cooperative year 1984-85, the cooperatives have a target of Rs. 2500 crores as short-term loan and Rs. 240 crores as medium term loan, which is also utilised for purchase of inputs such as implements and machinery. Further, Government allocates short-term loans to the States for purchase and distribution of agricultural inputs for Kharif and Rabi seasons

separately. During Kharif 1984-85 short-term loan amounting to Rs. 125.90 crores was sanctioned to various State Government out of the total budgetary provision of Rs. 200 crores for the year.

**Handing over the Account of the Sale of
Asiad Tickets by S.B.I.**

1089. SHRI SATYASADHAN
CHAKRABORTY :
PROF. RUP CHAND PAL :
Will the Minister of SPORTS be pleased to state :

(a) whether the State Bank of India authorities responsible for the sale of Asiad tickets handed over to the Special Organising Committee full computerised accounts for the tickets;

(b) if so, whether the said S.O.C. has conducted audit of the said account by this time;

(c) if so, details of the said audit report; and

(d) if no audit has been conducted so far, by what time the audit is going to be conducted and placed on the Table ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GEHLOT) : (a) to (d) The State Bank of India rendered complete accounts of the sale proceeds of Asiad tickets together with details of unsold tickets in the proforma prescribed by the Special Organising Committee. The unsold tickets lying with the Bank were physically checked by a team constituted for this purpose, which exercised 100% physical check of unsold tickets of important events and test check of other events. No discrepancies were noticed as a result of physical check of unsold tickets by this committee.

Amendment of Famine Code

1090. DR. VASANT KUMAR

PANDIT : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Central Government have written to the State Governments to suitably amend the outdated British regime "Famine Code" which is proving anti-agriculturist in the event of natural adversities;

(b) if so, names of the State Governments which have responded favourably;

(c) whether any State Government have not responded and if so, the reasons thereof;

(d) whether Central Government have prepared any model "National Famine Code" for consideration of the State Governments; and

(e) whether Government contemplate to amend the "concurrent list" in the Constitution, so as to have one uniform "National Famine Code"; if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) The Central Government had written to State Government during February, 1980, to up-date their Relief Manual, or prepare new Relief Manual were no such Manual existed.

(b) and (c) The State Governments of Bihar, Gujarat, Haryana, Himachal Pradesh, Kerala, Madhya Pradesh, Maharashtra, Manipur, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal intimated that they are in the process of up-dating their existing Manuals. Reply from other States is awaited.

(d) Central Government have only prepared Guidelines for preparation of New Relief Manuals as well as for reviewing/up-dating the existing Relief Manuals for dealing with natural calamities. These were circulated to the State Governments are referred to in reply to part (a) of the Question.